

**RESERVE BANK OF INDIA**www.rbi.org.inwww.rbi.org.in/hindie-mail: helpprd@rbi.org.in

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Reserve Bank Cancels Certificate of Registration of Punjab Leasing Private Limited, Amritsar

The Reserve Bank of India, has on March 6, 2006 cancelled the certificate of registration granted to Punjab Leasing Private Limited, having its registered office at No.506, Green Avenue, Amritsar, Punjab, for carrying on the business of a non-banking financial institution as the company has opted to exit from the business of non-banking financial institution. Following cancellation of registration certificate, Punjab Leasing Private Limited, cannot transact the business of a non-banking financial institution.

Under powers conferred by Section 45-IA (6) of the Reserve Bank of India Act, 1934, the Reserve Bank can cancel the registration certificate of non-banking financial company. The business of a non-banking financial institution is defined in clause (a) of Section 45-I of the Reserve Bank of India Act, 1934.

**Ajit Prasad
Manager**

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